H-1   11

Central Administrative Tribunal
Principal Bench
New Delhi
OA-1678/97
MA-1706/97
MA-1889/97
MA-1930/97

This the 28th day of November,1997.

HON'BLE DR.JOSE P.VERGHESE,VICE CHAIRMAN(J).

HON'BLE MR. N. SAHU, MEMBER(A).

1. All India Central Civil Accounts,
   JAO's Association(Recognised)
   Thro' its Secretary General
   Shri V.K. Sharmar
   171, N.Kamla Nehru Nagar,
   Ghaziabad (UP).

2. Shri Rajiv Bhargava,
   S/o Shri S.S. Bhargava,
   1402/4, Urban Estate, ... Applicants
   Gurgaon.
(By Advocate Shri V.K.Rao)

                    Versus

1. Union of India, through its
   Secretary,
   Ministry of Urban Development,
   Nirman Bhawan,
   New Delhi.

2. The Chief Controller of Accounts,
   Ministry of Urban Development,
   Nirman Bhawan, New Delhi

3. The Govt. of National Capital
   Territory of Delhi,
   Through its Secretrary
   5, Sham Nath Marg,
   Delhi.

4. The Finance Secretary,
   Govt. of N.C.T.
   5, Sham Nath Marg,
   Delhi.
5. Shri K.B. Grover,
   JAO (to be served through
   the Respondent No.4).   .... Respondents
(By Advocate Shri V.S.R.Krishna
counsel for respondents 1&2
Departmental Representative Shri
H.S. Nanra,AAO for respondents 3 to5)

                ORDER(Oral)

By Hon'ble Dr.Jose P.Verghese,VC(J)

          The parties agreed that this matter

is a covered case vide our decision dated 23.8.96.

The private respondents are disputing such statement. We have perused the records and find since the said order of this Tribunal passed in OA-1339/94 etc. is covering the present case also, applicants and the official respondents are agreed that whatever decision is given by the Hon'ble Supreme Court in the pending S.L.P. may also be made applicable to this case, as and when the said S.L.P. is decided.

2.   We have already considered the question of interim relief and appropriate orders have been passed and the above said parties have no objection for continuation of the same till the decision of the case.

3.   The O.A. is disposed of with the directions that no further orders may be passed before the Hon'ble Supreme Court decided the pending S.L.P. No costs.

(N. SAHU)
M(A)

(DR.JOSE P.VERGHESE)
VC(J)

RB